

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**Company Appeal (AT) (Insolvency)No.804 of 2019**

**IN THE MATTER OF:**

**Huayong Communications(HK) Company Ltd.**

**.....Appellant**

**Vs.**

**Kavveri Telecom Products Ltd.**

**.....Respondents**

**Present :**

**For Appellant:**

**Mr. K.Datta, Ms. Manisha Chaudhary, Ms. Deepti  
Bhardwaj, Advocates**

**O R D E R**

**07.08.2019** - Learned Counsel for the Appellant referred the terms of agreement dated 13<sup>th</sup> October, 2014 reached between the Appellant - 'Operational Creditor' and the 'Corporate Debtor' (at page 44 onwards) according to which terms, 30<sup>th</sup> September, 2017 was the last date, by which payments were to be made. Therefore, according to the Appellant, the application u/s 9 of the Insolvency & Bankruptcy Code, 2016 ('I&B' Code, for short) was not *barred by limitation*.

Let notice be issued on the Respondents by speed post. Requisite along with process fee, if not filed, be filed by 8<sup>th</sup> August, 2019. If the appellant provides the e-mail address of the respondent, let notice be also issued through e-mail.

...contd.

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Post the case for 'admission' on **4<sup>th</sup> September, 2019.**

Pendency of the appeal will not come in the way of Respondent to settle the matter with the Appellant.

[Justice S. J. Mukhopadhaya]  
Chairperson

[Justice A. I. S. Cheema]  
Member (Judicial)

[Kanthi Narahari]  
Member (Technical)

ss/sk

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